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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1121/2003  
M.A.NO.1031/2003

Tuesday, this the 6th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. S.R.Tiwari
2. Vishnu Pal Sharma
3. Sushil Kumar
4. Daya Ram

(All working as ECG Technicians in GB Pant  
Hospital, New Delhi)

..Applicants

(By Advocate: Shri K.K.Sharma)

Versus

1. Govt. of NCT of Delhi  
through Secretary (Medical)  
Health & Family Welfare Department  
Delhi Secretariat  
IP Estate, New Delhi
2. The Additional Secretary (Health)  
Govt. of NCT of Delhi  
Health & Family Welfare Deptt.  
9th Floor, A Wing, I.P.Estate  
New Delhi
3. The Medical Superintendent  
GB Pant Hospital  
New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

MA-1031/2003

MA-1031/2003 is allowed subject to just  
exceptions. Filing of joint application is permitted.

OA-1121/2003

The applicants had joined the respondents' Department in the year 1990. By virtue of the present application, they seek quashing of the order dated

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6.5.2002 whereby the alleged juniors to the applicants have been regularised.

2. Perusal of the record clearly shows that the said juniors to the applicants had in fact been promoted on 30.12.1997 ignoring the claims of the applicants. The same juniors now, vide the impugned order, have been regularised. Once it is so, the patent facts that precipitate are that the applicants were ignored for promotion in the year 1997. The period of limitation started running. The same came to an end years before the present application had been filed. There is no application for condonation of delay either. Resultantly, on the admitted facts itself, it is obvious that the present application is barred by time. It is dismissed on that short ground alone.

(Govindan S. Tampi)  
Member (A)  
  
/sunil/

V.S. Aggarwal  
Chairman